

ITEM NO.2

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s) .565/2012

NIPUN SAXENA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

W.P. (Cr1.) No. 1/2013 (PIL-W)

W.P. (C) No. 22/2013 (PIL-W)

W.P. (C) No. 148/2013 (PIL-W)

SLP (Cr1.)...CRLMP No. 16041/2014 (II-A)

(FOR CONDONATION OF DELAY IN FILING ON IA 16041/2014 FOR
CONDONATION OF DELAY IN REFILEING ON IA 16043/2014)

W.P. (C) No. 568/2012 (PIL-W)

Date : 09-01-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

Ms. Indira Jaisingh, Sr. Adv. (A.C.)
Mr. Purushottam Sharma Tripathi, AOR
Mr. Mukesh Kumar Singh, Adv.
Ms. Radhika Saxena, Adv.
Ms. Vani Vyas, Adv.
Mr. Amit, Adv.
Mr. Rajiv Kumar, Adv.

For Petitioner(s) Petitioner-in-person

Mr. Prashant Chaudhary, AOR

Mr. R.P. Gupta, AOR

Mr. E.C. Agrawala, AOR

For Respondent(s)

Ms. Pinky Anand, ASG
Mr. A.K. Panda, Sr. Adv.
Mr. S.A. Haseeb, Adv.
Mr. A.K. Gupta, Adv.
Ms. Bhakti Pasrija Sethi, Adv.
Mr. B.V. Balaram Das, Adv.
Mr. Shailender Saini, Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Mohan Prasad Gupta, Adv.

Mr. S. Wasim A. Qadri, Adv.
Mr. Jubair Ahmad Khan, Adv.
Mr. Zaid Ali, Adv.
Mr. Tamim Qadri, Adv.
Mr. Mudasir Nabi, Adv.
Mr. Saeed Qadri, Adv.
Mr. B. Krishna Prasad, AOR
Mr. Ajay Kumar Singh, Adv.
Ms. Saudamini Sharma, Adv.
Ms. Kirti Dua, Adv.
Mr. R.K. Rathore, Adv.
Pramilla Shanker, Adv.

NCW

Ms. Jyotika Kalra, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned *amicus curiae* and Mr. Surinder S. Rathi, Director, NALSA.

It is stated that the finalization of the "Chapter" or the "Sub-Scheme" within the existing Victim Compensation Scheme for victims of sexual assault will take another four weeks or so.

Mr. Rathi says that the issue of centralized disbursements as well as re-appropriation of funds available with the State Legal Services Authority will also be discussed in the meeting which is to be held by the NALSA with the Ministry of Home Affairs, Government of India in terms of our earlier orders.

In the meanwhile, we direct all the State Governments and Union Territories that are respondents in these petitions to file an affidavit within a period of four weeks from today indicating the amount received by each State Government and Union Territory under the Nirbhaya

Fund towards victim compensation, how much of that amount has been disbursed from the Nirbhaya Fund and even otherwise and to the number of victims of sexual assault.

For this limited purpose of ensuring that the affidavits are filed by the States/Union Territories, list the matters on 15th February, 2018.

The Registry will intimate today's order to the Standing Counsel for the State Governments and Union Territories.

The affidavit of the Union of India be taken on record.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER